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PARLIAMENTARY DEBATES 25-11,201

(Part II—Proceedings other than Questions and Answers) OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Tuesday, 28th April, 1953

The House met at a Quarter Past Eight
of the Clock

[Mr. Deputy-Speaker in the Chair]
QUESTIONS AND ANSWERS

(See Part I)

:9-15 A.M.

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy of the Calcutta High Court (Extension of Jurisdiction) Bill, 1953, which has been passed by the Council of States at its sitting held on the 27th April, 1953."

CALCUTTA HIGH COURT (EXTENSION OF JURISDICTION) BILL

Secretary: Sir, I beg to lay the Calcutta High Court (Extension of Jurisdiction) Bill, 1953, as passed by the Council of States on the Table of the House.

SALARIES AND ALLOWANCES OF OFFICERS OF PARLIAMENT BILL.
—concld.

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the Salaries and Allowances of Officers of Parliament Bill.

Shri H. N. Mukerjee (Calcutta North-East): It is good that an interesting 142 PSD turn has been given to this debate and the House has an opportunity, of which I hope some significant use will be made, to discuss the role of the Chair and its grave responsibilities in the Parliamentary scheme of things.

[SHRI PATASKAR in the Chair]

In my view this discussion is by no means uncalled for and is germane to the immediate issue before us, namely, the fixation of the salary and allowances payable to those who occupy the exalted Chair in either House of our Parliament. We are discussing this matter, as we should, in a perfectly impersonal manner. And even if the Deputy-Speaker had continued to occupy the Chair I feel that he should not have felt the slightest embarrassment in listening to this. This is because whatever we say in regard to our expectations of the Chair, we have a very lively sense of respect which we all owe to the Chair, we are very conscious of the primary role of the Chair in a Parliamentary system which must not be belittled, and we are positive that the Chair is entitled, even when we have occasion to differ from it, to very great respect if the system which we are working is going to produce results.

We need not imitate in every detail whatever happens in the British Parliament, but we get from that source a treasury of experience that we should not just discard. That in many things we do not follow the precedents which are practised in Great Britain became very clear to us soon after we came to this House. Well, I suppose everyone who goes to college finds out the first thing about the Speaker of the House of Commons, which is that the Speaker does not speak. Here, how-ever, he does; and sometimes if I may say so with respect, a little more copiously than is perhaps warranted by the Personally I do not circumstances. mind it in the least, for what do the scriptures say? "Out of the abundance of the heart the mouth speaketh". And we are proud that our people are a big-hearted people and if sometimes